

THE NATIONAL HIGHWAYS (AMENDMENT) ACT, 1992

No. 1 OF 1993

[31st December, 1992.]

An Act further to amend the National Highways Act, 1956.

Be it enacted by Parliament in the Forty-third Year of the Republic of India as follows:—

1. (1) This Act may be called the National Highways (Amendment) Act, 1992.

Short title and commencement.

(2) It shall be deemed to have come into force on the 23rd day of October, 1992.

48 of 1956.

2. In section 7 of the National Highways Act, 1956 (hereinafter referred to as the principal Act), in sub-section (1), after the words "on national highways", the words "and the use of sections of national highways" shall be inserted.

Amendment of section 7.

3. In section 9 of the principal Act, in sub-section (2), in clause (b), after the words "national highway", the words "and the use of sections of any national highway" shall be inserted.

Amendment of section 9.

Ord. 19 of 1992.

4. (1) The National Highways (Amendment) Ordinance, 1992 is hereby repealed.

Repeal and saving.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.